

File No. J-12021/07/2009-JR  
 Government of India  
 Ministry of Law and Justice  
 Department of Justice

\*\*\*\*

Jaisalmer House, Mansingh Road,  
 New Delhi, Dated the 7<sup>th</sup> October, 2019

To

The Principal Accounts Officer  
 Department of Legal Affairs,  
 Lok Nayak Bhavan, 3<sup>rd</sup> Floor,  
 'C' Wingh, Khan Market  
 New Delhi – 110003

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 89 Gram Nyayalayas in the State of Madhya Pradesh- regarding.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 6,37,40,000/- (Rupees Six Crore Thirty Seven Lakhs Forty Thousand Only)** (Rs. 4,80,60,000/- towards non recurring and Rs. 1,56,80,000/- towards recurring) for establishing and operating 89 Gram Nyayalayas in the State of Madhya Pradesh Notified vide Notifications no 17(E)43/2009/21-B(I) dated 30.09.2009 (40 Gram Nyayalayas) and 17(E)43/2009/21-B dated 10.03.2010 (49 Gram Nyayalayas).

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** is limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya. Central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the States for the first three completed years of operation of the Gram Nyayalaya. The detail of release of Rs. 6,37,40,000/- is as per below:

(amounts in Rs. lakh)

S no	No. of Notified operational GNs	Total amount to be released towards Non recurring	Total amount to be released towards recurring	Funds released so far towards Non recurring	Funds released so far towards recurring	Funds remaining to be released towards Non recurring	Funds remaining to be released towards recurring
Total	89	1602.00	854.40	1121.40	697.60	480.60	156.80

3. The expenditure involved is debit to Demand No. 63 during 2019-20 under Major Head – 3601-Grants-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share Grant for Infrastructural for Judiciary, Detailed Head- 02. – Assistance to State Governments for establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for creation of Capital Assets.

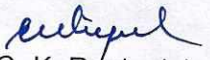
4. The concerned State Government is requested to utilize this amount during the current financial year 2019-20. The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. In respect of both recurring as well as non recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

6. This sanction has been entered in the Register of Grants at Serial No. 13 at page No. 21-22.

7. This issues with the concurrence of Additional Secretary and Financial Adviser (Law) in eoffice file vide note #33 dated 30/09/2019 and approval of Secretary (Justice) vide note #34 dated 01.10.2019 in electronic file / Computer file no 123.


Yours faithfully,

  
(C. K. Reejon)  
Director (JR)

Tel/Fax: 011-23072146

Copy to:-

1. Chief Secretary, State Government of Madhya Pradesh, Bhopal.
2. Secretary, Law Department, Government of Madhya Pradesh.
3. Secretary, Finance Department, State Government of Madhya Pradesh, Bhopal, with a request to furnish the Utilization Certificate for the amount sanctioned.
4. Registrar General, Madhya Pradesh High Court, Jabalpur.
5. Accountant General, State Government of Madhya Pradesh, Bhopal.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.

  
(C. K. Reejon)  
Director (JR)